

FORM B PUBLIC ANNOUNCEMENT (Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016) FOR THE ATTENTION OF THE STAKEHOLDERS OF MARUTI STRIPS AND FERRO ALLOYS PRIVATE LIMITED		
SR No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	MARUTI STRIPS AND FERRO ALLOYS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	08.04.2008
3.	Authority under which corporate debtor is incorporated/registered	Registrar of Companies - Pune
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27101PN2008PTC131771
5.	Address of the registered office and principal office (if any) of corporate debtor	CLOVER CENTER, OFFICE NO- D-544, 5TH FLOOR, 7 MOLEDINA ROAD, PUNE CAMP, PUNE, Maharashtra, India, 411001.
6.	Date of closure of Insolvency Resolution Process	02.04.2025
7.	Liquidation commencement date of corporate debtor	11.06.2025 (Order Received on 24.09.2025)
8.	Name and registration number of the insolvency professional acting as liquidator	Name: Vishnu Kant Kabra Registration Number: IBBI/PA-001/IP-P02178/2021-22/13747
9.	Address and e-mail of the liquidator, as registered with the Board	Address: 903, MAYFAIR GREENS, S.V. ROAD, KANDIVALI WEST, MUMBAI-400067 Email: ipvishnukabra@gmail.com.
10.	Address and e-mail to be used for correspondence with the liquidator	Address: 903, MAYFAIR GREENS, S.V. ROAD, KANDIVALI WEST, MUMBAI-400067 E-mail: clrp.maruti@gmail.com
11.	Last date for submission of claims	24.10.2025

Notice is hereby given that the National Company Law Tribunal Mumbai Bench, has ordered the commencement of liquidation of the MARUTI STRIPS AND FERRO ALLOYS PRIVATE LIMITED on 11.06.2025.

However, the said order was received by the Liquidator on 24.09.2025.

The stakeholders of MARUTI STRIPS AND FERRO ALLOYS PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 24.10.2025, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Sd/-
 Vishnu Kant Kabra
 Date: 26.09.2025
 Place: Mumbai
 IBBI Regn No. IBBI/PA-001/IP-P02178/2021-22/13747

DCB Bank Limited
302, Celo Platinia, F.C. Road,
Shivajinagar, Pune-411005

POSESSION NOTICE

DCB BANK LTD

The undersigned being the authorized officer of the **DCB Bank Ltd.**, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (S4 of 2002) and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice on below mentioned dates calling upon the borrowers (**Borrower(s)** and **Co-Borrower(s)**) to repay the amount mentioned in the notice as detailed below in tabular form with further interest thereon from **within 60 days** from the date of receipt of the said notice.

The borrowers and Co-Borrowers having failed to repay the amount, notice is hereby given to the borrowers, Co-Borrowers and the public in general that the undersigned has taken physical possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest Rules 2002 on this **25-09-2025 and 26-09-2025**.

The borrower, Co-Borrower in particular and the public in general is hereby cautioned not to deal with the property (**Description of the Immovable Property**) and any dealings with the property will be subject to the charge of the DCB Bank Ltd., for respective amount as mentioned here below.

The Borrower's attention is invited to provisions of Sub-section (8) of Section 13 of the act, in respect of time available, to redeem the secured assets.

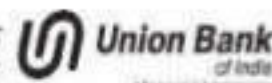
Demand Notice Dated.	10-10-2024 and Possession Date-25-09-2025.
Name of Borrower(S) and Co-borrower(S)	1.Mr. SACHIN NAMDEV KHUDE 2.Mrs. JYOTI SACHIN KHUDE
Loan Account Number	DRHLPEU00572923
Total Outstanding Amount.	Rs. 35,35,154.00/-Rupees Thirty Five Thousand One Hundred Fifty Four Only) as on 24-09-2025 excluding interest and FC charges.
Description of The Immovable Property	All The Piece & Parcel Of The Property Bearing Flat 405 Carpet Area Admeasuring 55.94 Sq Mtr Inclosed Balcony 4.2 Sq.Mtrs And Adjacent Terrace 2.4 Sq.Mtrs On 4th Floor In A Wing "Midias Regency" On Survey No.99/3 Situated At Village Vithalnagar Pimpri Pune, Boundry By: Towards East:S No 99/4 , Towards South:S No 99/3 , Towards West:S No 99/2 , Towards North:S No 99/3 (The Secured Assets)
Demand Notice Dated.	15-01-2025 and Possession Date- 26-09-2025.
Name of Borrower(S) and Co-borrower(S)	1.Mr. BALU DATTU SANGALE 2.Mrs. RUPALI BALU SANGALE
Loan Account Number	DRHLPEU00603175
Total Outstanding Amount.	Rs. 25,35,521/-Rupees Twenty Five Lakh Thirty Five Thousand Five Hundred Twenty One Only) as on 25-09-2025 excluding interest and FC charges.
Description of The Immovable Property	*All Piece And Parcel Of Property Bearing Flat No.311 On 3rd Floor Carpet Area Adm 448 Sq.Fts & Attached Terrace Area Adm 4.79 Sq.Mtrs I.E 51.56 Sq.Fts & Dry Balcony Area Adm 2.18 Sq.Mtrs I.E 23.47 Sq.Fts & Enclosed Balcony Area Adm 7.82 Sq.Mtrs I.E 84.17 Sq.Fts A Wing In The Building Known As "Palazzo Greens" And In The Society Known As "Palazzo Greens Co Operative Housing Society Limited" Constructed On Land Bearing Sr No 137 Hissa No A/7b.Sr.No 137 Hissa No A/7c.Sr.No 137 Hissa No A/9.Sr.No137 Hissa No A/10 Situated At Village Vadgaon Maval Taluka Maval Pune. (The Secured Assets)

Date: 27-09-25
Place: Pune

FOR DCB BANK LTD
AUTHORISED OFFICER

AXIS BANK LTD.	Branch Address : Sterling Plaza, Ground Floor, Opp. Sai Service Petrol Pump, J.M. Road, Pune. 411004 Registered Office : "Trishul"- 3rd Floor, Opp. Samaratheshwar Temple, Near Law Garden, Ellisbridge, Ahmedabad -380006	DEMAND NOTICE
[Under S. 13 (2) of Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI ACT) read with Rule 3 (1) of the Security Interest (Enforcement) Rule, 2002]] The accounts of the following borrowers with Axis Bank Ltd., has been classified as NPA, the Bank issued notice under S. 13(2) of the SARFAESI Act on the dates mentioned below. In view of the non-service of notice on last known address of below mentioned Borrowers/Co-borrowers/Mortgagors/Guarantors, this public notice is being published for information of all concerned. The below mentioned Borrowers/Co-borrowers/Mortgagors/Guarantors are called upon to pay to Axis Bank Ltd. within 60 days from the date of publication of this Notice the amounts indicated below due on the dates together with future interest at contractual rates, till the date of payment, under the loan/and other agreements and documents executed by the concerned persons. As security for borrower's obligation under the said agreements, the respective assets shown against the name have been charged to Axis Bank Ltd. If the concerned Borrowers/Co-borrowers/Mortgagors/Guarantors fails to make payment to Axis Bank Ltd. as aforesaid, then the Axis Bank Ltd. shall be entitled to exercise all or any of the rights mentioned under S 13(4) of the Act and the applicable Rules entirely at the risk of concerned Borrowers/Co-borrowers/Mortgagors/Guarantors as to cost and consequences. In terms of provisions mentioned in sub-section 13 of sec.13 of the Act, all you shall not transfer by way of sale, lease, or otherwise any of the asset stated under security referred to in this notice without prior written consent of our Bank. As per the provision of the aforesaid act, Borrowers/Co-borrowers/Mortgagors/Guarantors are prohibited from transferring the above said assets, in any manner, whether by way of sale, lease etc. Any contravention of the said provisions will render the concerned person liable for punishment and /or penalty in accordance with SARFAESI Act. For more details the unserved returned notice may collected from the undersigned. Name of the Branch : Pune		
Sr. No.	Name and Address of the Borrower/Co-Borrower/ Mortgagor/Guarantor	Outstanding Amount in Rs.
1	1) Rohidas Pandurang Gaikwad, 2) Pandurang Dhondiba Gaikwad, Both at : Gat No. 941, 943, Choudhari Complex, Opposite Shri Krishna Mall, Uruli Kanchan, Tal - Haveli, Dist - Pune - 412202 Also at : Opposite Petrol Pump, Patil Wasti, Uruli Kanchan, Tal - Haveli, Dist - Pune - 412202.	Rs. 2,47,99,082.38/- (Rupees (Rupees Two Crore Forty Seven Lakh Ninety Nine Thousand Eighty Two and Thirty Eight Paise Only) as on 06 June 2025 & together with further contractual rate of interest from NA.
Type of Loan : LAP		Demand Notice: 28/07/2025 Date of NPA: 27/06/2025
Details of Mortgaged Property : All that piece and parcel of the property i.e. a) Gat No. 941 area admeasuring about 00H - 03.67 R i.e. 367 Sq.Mtrs. And b) Gat No. 943 area admeasuring about 00H-04.06 R i.e. 406 Sq.Mtrs. Along with shed/construction thereon, situated at Uruli Kanchan, Tal. Haveli, Dist. Pune within the local limits of Grampanchayat Uruli Kanchan, also within the limits of Sub Registrar Haveli, Tal. Haveli, Dist. Pune. (Property owned by Mr. Pandurang Dhondiba Gaikwad)		
2	1) Nilachal Automation And Technologies Private Limited, 2) Sumitra Narayan Commissariate, 3) Narayan Homi Commissariate, 4) Charan Homi Commissariate. All at : Gat No. 813, Pawar Wasti, Kudalwadi, Chikhali, Pune. 412114 Also at : D-13, Konark Park, 206, Dhole Patil Road, Pune. 411001. Also at : D-14, Konark Park, 206, Dhole Patil Road, Pune. 411001. Also at : D-15, Konark Park, 206, Dhole Patil Road, Pune. 411001. Also at : D-16, Konark Park, 206, Dhole Patil Road, Pune. 411001.	Rs. 1,87,16,251/- (Rupees (Rupees One Crore Eighty Seven Lakh Sixteen Thousand Two Hundred Fifty One Only) as on 06 June 2025 & together with further contractual rate of interest from 06July 2025.
Type of Loan : Overdraft Against Property		Demand Notice: 28/07/2025 Date of NPA: 22/06/2025
Details of Mortgaged Property : All that piece and parcel of the Flat No. 13, 14, 15 & 16 totally area admeasuring about 298.30 Sq.Mtrs. i.e. 3210 Sq.Ft. (built up) on the 4th floor, in the wing no. D, along with allotted car parking area admeasuring about 4.64 Sq.Mtrs. in the building known as "Konark Park" now in the society known as "Konark Park CHS Ltd.", constructed on the land bearing Plot No. 206 out of S.No. 122/B (S.No. 349/B) i.e. Old S.No. 1/122 having corresponding CTS No. 5, total area admeasuring about 00H-5R situated at village Ghorpadi, Tal. Haveli, Dist. Pune.		
3	1) Rajesh Nandkumar Motwani, 2) Neha Rajesh Motwani, 3) Deepak Nandkumar Motwani, 4) Payal Deepak Motwani, 5) Akash Deepak Motwani, 6) Chanda Nandkumar Motwani, 7) Nandkumar Hukmatray Motwani, All at : 501 & 501 A, 5th Floor, Lotus, Flower Valley Co-Operative Housing Society Ltd., Near Kedari Petrol Pump, Wanwadi, Tal - Haveli, Dist - Pune - 411040.	Rs. 1,77,84,421/- (Rupees One CrOrE Seventy Seven Lakh Eighty Four Thousand Four Hundred Twenty One Only) as on 28 July 2025 & together with further contractual rate of interest from 29 July, 2025.
Type of Loan : Loan Against Property (Non-Sugam)		Demand Notice: 31/07/2025 Date of NPA: 09/07/2025
Details of Mortgaged Property : 1) All that piece and parcel of Flat No. 501 - A, on 5th Floor, admeasuring Built-Up area 116.12 Sq. Mtrs., of the Building known as "LOTUS FLOWER VALLEY CO-OPERATIVE HOUSING SOCIETY LTD.", and constructed on Survey No. 71 & 73, CTS No. 1438, Situated at Village - Wanwadi, Tal - Haveli, Dist - Pune and within the limits of Pune Municipal Corporation and owned by Chanda Nandkumar Motwani and Nandkumar Hukmatray Motwani and bounded as per Building plan. 2) All that piece and parcel of Flat No. 501, on 5th Floor, admeasuring. Built-Up area 97.54 Sq. Mtrs., of the Building known as "LOTUS FLOWER VALLEY CO-OPERATIVE HOUSING SOCIETY LTD.", and constructed on Survey No. 71 & 73, CTS No. 1438, Situated at Village - Wanwadi, Tal - Haveli, Dist - Pune and within the limits of Pune Municipal Corporation and owned by Chanda Nandkumar Motwani and Nandkumar Hukmatray Motwani and bounded as per Building plan.		
4	1) Arun Rajendra Khandelwal, 2) Reema Arun Khandelwal, Both at : B-3-405, Yellow Blossoms, B. T. Kawade Road, Beside Kawade Petrol Pump, Mundhwa, Pune. 411036 Also at : Flat No. A-1204, Eternia, S.No. 53, B.T.Kawade Road, Near Sopan Baug, Ghorpadi, Pune. 411001.	Rs. 56,99,751/- (Rupees (Rupees Fifty Six Lakh Ninety Nine Thousand Seven Hundred Fifty One Only) as on 11 June 2025 & together with further contractual rate of interest from 06 Dec. 2025
Type of Loan : SUPER SAVER		Demand Notice: 28/07/2025 Date of NPA: 24/06/2025
Details of Mortgaged Property : All that piece and parcel of the Flat No. A - 1204, on 12th floor, having area admeasuring 124.45 Sq.Mtrs. in the building/project known as ETERNIA, constructed on the land bearing S. No. 53/1B, 53/2 & 53/3A, CTS No. 464 Ghorpadi, Tal. Pune City, Dist. Pune.		
5	1) Afroz Parvez Khan, Flat No. 504, 5th Floor, Building - B-9, Brahma Majestic Co-operative Housing Society Ltd., Kondhwa Khurd, Tal. Haveli, Dist - Pune - 411048 . Also at : 800/19/6, Bhagwan Das Chawl, Opposite Nashik Talkies, Bhawani Peth, Dist - Pune - 411042. 2) Raza Nawaz Khan - Guarantors, 800/19/6, Bhagwan Das Chawl, Opposite Nashik Talkies, Bhawani Peth, Dist - Pune - 411042.	Rs. 51,77,538/- (Rupees Fifty One Lakh Seventy Seven Thousand Five Hundred Thirty Eight Only) as on 28 July 2025 & together with further contractual rate of interest from 29 July 2025.
Type of Loan : Home Loans (Non-Asha)		Demand Notice: 31/07/2025 Date of NPA: 09/07/2025
Details of Mortgaged Property : All that piece and parcel of Flat No. 504, on 5th Floor, admeasuring Saleable Built-Up area 950.25 Sq. Ft., alongwith attached balconies and with open terrace admeasuring about 151.50 sq. fts. i.e. 14.07 sq. mtrs. alongwith open car parking space admeasuring about 108.00 sq. fts. i.e. 10.04 sq. mtrs., in the Building B-9, of the Building known as "BRAHMA MAJESTIC CO-OPERATIVE HOUSING SOCIETY LTD.", constructed on Survey No. 15/2/1, CTS No. 755, Situated at Village - Kondhwa Khurd, Tal - Haveli, Dist - Pune and within the limits of Pune Municipal Corporation and owned by Afroz Parvez Khan and bounded as per Building plan.		

Date : 26/09/2025, Place : Pune

 यशवंतराव चवण प्रतिष्ठान आमरा सेवा	 Union Bank of India एन बी ओ आई संयुक्त बैंक	Indapur Branch : H.No-104 Next to Bank of India, Pune-Solapur Highway, Indapur- 413106 Contact no : 02111-224499 E-mail:ubin0571130@unionbankofindia.bank
[Rule-8(1)] POSSESSION NOTICE (For Immoveable property)		

Whereas The undersigned being the Authorized Officer of **UNION BANK OF INDIA, INDAPUR BRANCH** the Securitization and Reconstruction of Financial Assets and Enforcement Security Interest Act 2002 and in exercise of powers conferred under Section 13(2) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated **19.05.2025** calling upon the borrower **Mr SANJAY MAHADEO NAVT and GUARANTOR Mr. VIJAYKUMAR KASHINATH SHINDE and RAUNATH SHIVAJI HEGADE** to repay the amount mentioned in the notice being **Rs 5,71,029.87/- (Five Lakh Seventy One Thousand Twenty Nine Rupees and Eighty Seven Paise only)** and interest, thereon within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken Possession of the property described herein below in exercise of powers conferred on him under Sub Section (4) of section 13 of the Act read with rule 8 of the Security Interest Enforcement Rules, 2002 on this **25th day of September of the year 2025.** The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **UNION BANK OF INDIA, INDAPUR BRANCH**, for an amount **Rs. 5,71,029.87/- (Five Lakh Seventy One Thousand Twenty Nine Rupees and Eighty Seven Paise only)** and interest thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available to the borrower to redeem the secured assets.														
DESCRIPTION OF PROPERTY All that piece and parcel of property Shrikrishna Apartment, 2 BHK Flat, Flat No.23, Area 930 sq.ft in Gat No 216/2 Indapur Corporation property no W123000502, Near Khule Shopping Centre, Akhuj link road, Indapur, Dist Pune within the jurisdiction of Division, Pune Sub division Indapur & within limits of Sub registrar Indapur														
BOUNDARIES:				--------------------------------	---------------------------		EAST : Road	WEST : FLAT NO-24		SOUTH : Lotus Apartment	NORTH : Flat No 22			
Date : 25-09-2025 **Place** : Indapur **Authorised Officer** **UNION BANK OF INDIA**														

DEBTS RECOVERY TRIBUNAL MUMBAI (DRT 1) 2nd floor, Colaba, Telephone Bhavan, Colaba Market, Mumbai-400 005 (5th Floor, Scindia House, Ballard, Mumbai-400001)	Form No. 3 [See Regulation-13 (1)(a)]
Case No.: OA/22/2020	
Summons under sub-section (4) of section 19 of the Act, read with sub-rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993.	
Exh No.:	
PUNJAB NATIONAL BANK (ORIENTAL BANK OF COMMERCE) VS ASUTI TRADING PVT LTD	
To,	
(i) ASUTI TRADING PVT LTD 1178, 1ST FLOOR, 12TH B, MAIN HALL, 2ND STAGE Bangalore, KARNATAKA-560008 Also At CAMA CHAMBER, 1ST FLOOR, 32 NAGIN DAS MASTER ROAD, FORT. MUMBAI-400023	
(ii) SIDDHARTH BAGRECHA SUYOG RESIDENCY, FLAT NO 502, 5TH FLOOR. NEAR ADVENTIST. SALISBURY PARK, GULTEKDI PUNE. MAHARASHTRA-411037	
(iii) BINOD KUMAR AGARWAL 419B, 1ST FLOOR, JOSHI WADI, KALBADEVI MUMBAI. MAHARASHTRA-400002	
(iv) VIMAL AGARWAL 419B, 1ST FLOOR, JOSHI WADI, KALBADEVI MUMBAI. MAHARASHTRA-400002	
SUMMONS	
WHEREAS, OA/22/2020 was listed before Hon'ble Presiding Officer/Registrar on 27/05/2025.	
WHEREAS this Hon'ble Tribunal is pleased to issue summons/ notice on the said Application under section 19(4) of the Act (OA) filed against you for recovery of debts of Rs. 238023118.98/-(application along with copies of documents etc. annexed).	
In accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed as under:-	
(i) to show cause within thirty days of the service of summons as to why relief prayed for should not be granted;	
(ii) to disclose particulars of properties or assets other than properties and assets specified by the application under serial number 3A of the original application;	
(iii) you are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties;	
(iv) you shall not transfer by way of sale, lease or otherwise, except in the ordinary course of this business any of the assets over which security interest is created and/ or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal;	
(v) you shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets.	
You are also directed to file the written statement, with a copy thereof furnished to the applicant and to appear before Registrar on 21/10/2025 at 12:00 P.M. failing with the application shall be heard and decided in your absence.	
Given under my hand and the Seal of this Tribunal on this date: 24/06/2025.	
	Signature of the Officer Authorised to issue summons.
Registrar Mumbai D.R.T. No. I Mumbai	